

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-51/1997/6044/A

From :- Shri Kaushik Kumar Sharma,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri P.K. Bora,
District & Sessions Judge,
Darrang, Mangaldai,

Dated Guwahati, the 20th November, 2021.

Sub:- **Casual leave with station leave permission.**

Ref:- Your letter No. DJ(D) 4869 dtd. 17.11.2021.

Sir,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 20.11.2021 along with permission to leave station, with your official vehicle, at your own cost, from the evening of 18.11.2021 (after Court hours) till the morning of 22.11.2021 (before Court hours)**, has been granted. The Addl. District & Sessions Judge, FTC, Darrang, Mangaldai, and in his absence, the Civil Judge & Assistant Sessions Judge, Darrang, Mangaldai, in his absence, the Chief Judicial Magistrate, Darrang, Mangaldai, in her absence, the in charge of CJM shall remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-51/97/6045/A, dated 20.11.2021

Copy to:

✓ 1. The Project Manager, Gauhati High Court.


JT.REGISTRAR (VIGILANCE)

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